

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 205
CP-87/ND/2021
CA-372/2022, CA-492/2022

IN THE MATTER OF:

Sunil Singhal ... **Applicant/Petitioner**

Versus

Frisco Fab Dying & Printing Pvt.Ltd. & Ors. ... **Respondent**

Under Section: 241 of Co. Act.

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Respondent : Mr. A Mishra, Mr. Sahil, Mr. Nidish Gupta Advs
for R1&R2

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

We are inclined to take up the CP-87/ND/2021 for hearing. Nevertheless, none of the Ld. Counsel for the parties are ready with their submission to be put forth in the matter.

In the wake, the hearing is deferred to 15.10.2024.

It is made clear that on the next date of hearing the main petition would be taken up for disposal and no further request for adjournment would be entertained on the next date of hearing.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)